

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

PRINCIPAL BENCH

NEW DELHI

COMPANY APPEAL (AT) NO.12 OF 2021

In the matter of:

Vijay Kumar Chopra & Ors

Appellant

Vs

Sudershan Chopra & Ors

Respondent

Present:

Mr. SN Mookherjee, Sr. Advocate, Mr. Arun Kathpalia, Sr. Advocate, Mr. Swapnil Gupta and Mr. Ishaan Karki, Advocates for appellant.

Mr. Rajiv Nayar, Sr. Advocate, Mr. Ramji Srinivasan, Sr. Advocate and Mr. Ekansh Mishra, Ms. Rajshree Chaudhuary, Advocates for Respondent No.1 to 4 and 6

Mr. Sudipto Sarkar, Sr. Advocate, Mr. Akshay Bhan Sr. Advocate, Mr. Dhruv Chawla and Mr. Aman, Advocates for Respondent.

Mr. Abhinav Vashisht, Sr. Advocate, Mr. Rohit Suti, Mr. Akshita Sachdeva, Advocate for Respondent.

Mr. Rajshekhar Rao, Ms. Mansi Sood and Mr. Shreyash Lalit, Advocate for Respondent.

ORDER

(Virtual Mode)

09.02.2021-Heard learned counsel for the appellant. He submits that the Company Petition has already been disposed off and during the Execution Proceedings the Tribunal has re-opened the matter.

Issue notice to Respondents. All the Respondents have accepted the notice. Waive the service of notice.

The Contesting Respondents prays to file certain documents which are not filed alongwith the appeal. They are allowed to do so. The Respondents

are also permitted to file reply affidavit and let the matter fixed for Admission
(After Notice) on **19th February, 2021.**

(Justice Jarat Kumar Jain)
Member (Judicial)

(Dr.Alok Srivastava)
Member (Technical)

Bm/kam